



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ४८(१)]

बुधवार, डिसेंबर ३१, २०२५/पौष १०, शके १९४७

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असाधारण क्रमांक १२५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्राख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Amendment and Validation) Act, 2025 (Mah. Act No. LX of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Draftsman-cum Joint Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. LX OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 31st December 2025).

An Act further to amend the Maharashtra Land Revenue Code, 1966.

Mah.
XLI of
1966.

WHEREAS it is expedient further to amend the Maharashtra Land Revenue Code, 1966, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Land Revenue Code (Amendment and Validation) Act, 2025. Short title.

(१)

Insertion
of section
259A in
Mah. XLI
of 1966.

2. In Chapter XIII of the Maharashtra Land Revenue Code, 1966 (hereinafter referred to as “the said Code”), after section 259, the following section shall be inserted and shall be always deemed to have been inserted from the commencement of the said Code, namely :—

Mah.
XLI of
1966.

Power
to hear
appeal.

“**259A.** The appeal, revision or review filed before the State Government under this Chapter shall be heard and decided by the Minister in charge of the Revenue Department; or the State Minister in charge of the Revenue Department or the Additional Chief Secretary or Principal Secretary or Secretary-*cum*-Officer on Special Duty (Appeal and Revision), Revenue Department, as the case may be, if so duly authorized by the Minister in charge.”.

Validation
and
saving.

3. Notwithstanding anything contained in the Maharashtra Land Revenue Code, 1966 or in any rules made thereunder or in any judgment, decree or order of any court, tribunal, or any other authority, acting or purporting to act under the provisions of the said Code, any action taken or things done, decision taken or orders passed by the Minister in charge or State Minister in charge of the Revenue Department or the Additional Chief Secretary or Principal Secretary or Secretary-*cum*-Officer on Special Duty (Appeal and Revision), Revenue Department, in appeals, revisions or review proceedings under the said Code, conducted before the date of commencement of the Maharashtra Land Revenue (Amendment and Validation) Act, 2025 (hereinafter in this section referred to as “the Amendment and Validation Act”); and any action taken, things done, decision taken or orders passed by the revenue officers or any other officer or authority, shall be deemed to be and shall be deemed always to have been, duly and validly taken or done in accordance with the law as if the provisions of the said Code, as amended by the Amendment and Validation Act had been continuously in force at all material times and accordingly, no suit, prosecution or other legal proceedings shall lie in any court or before any tribunal or other authority on the ground that, the provisions of the said Code prior to such commencement did not empower the State Minister in charge of the Revenue Department or the Additional Chief Secretary or Principal Secretary or Secretary-*cum*-Officer on Special Duty (Appeal and Revision), Revenue Department, to hear and decide the appeal, revision or review, filed before the State Government.

Mah.
XLI of
1966.

Mah.
LX of
2025.